

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP (IB) No.51/Chd/Hry/2017

In the matter of

State Bank of India ...Petitioner/Financial Creditor

Versus

M/s Mor Farms Pvt.Ltd. ...Corporate Debtor

Present:: Mr. R.S.Bhatia, Advocate for the Financial Creditor
None for the Corporate Debtor.

This petition has been filed by Financial Creditor under Section 7 of Insolvency and Bankruptcy Code, 2016. The petition has been filed in Form No.1 as per Rule 4(1) of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016. The amount in default along with interest up to 31.05.2017 is stated to be ₹29,40,42,018.76. The learned counsel for the Financial Creditor, inter alia, contends that the petitioner bank has also filed certified copies of statement of accounts in respect of all the 4 loan facilities which are certified under Bankers Books Evidence Act, 1891. It is further submitted that copy the petition along with entire paper book was sent by Speed Post to the Corporate Debtor on 27.06.2017.

Notice be issued to the Corporate Debtor for 18.08.2017 to show cause as to why this petition be not admitted. Notice be collected from the Registry and shall be sent by the petitioner to the Corporate Debtor by Speed Post along with copy of the petition at the registered office as well as

on the email address of the Corporate Debtor available on the Master Data of the Corporate Debtor and file affidavit with track report of the postal authorities along with copy of the postal receipt. It shall be mentioned in the notice to the Corporate Debtor that reply / objections, if any, to the instant petition be filed at least 2 days before the date fixed with copy advance to the counsel opposite. Affidavit shall also state the status of delivery of the petition with entire paper book with the track report of the post office in respect of petition sent in accordance with Rule 4(2) of the rules.

Sd/-

(Justice R.P.Nagrath)
Member (Judicial)

July 31, 2017

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